

**SECTION IV**  
**IN THE SUPREME COURT OF INDIA**  
**CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NO. 5322 OF 2005**

The Accountant General, M.P.

..Appellant

**VERSUS**

S.K. Dubey & Anr.

...Respondents

**OFFICE REPORT**

It is submitted that the Hon'ble Court (comprising Hon'ble Mr. Justice R.M. Lodha and Hon'ble Mr. Justice H.L. Gokhale, the then Hon'ble Judges) while dismiss/allowing the appeal above mentioned by separate judgments dated 29.02.2012, also directed as under:-

"Hon'ble Mr. Justice R.M. Lodha pronounced the judgment on his behalf and dismissed the appeal, whereas vide dissenting judgment, Hon'ble Mr. Justice H.L. Gokhale allowed the appeal.

In view of divergence of opinion in terms of separate judgments pronounced by Hon'ble Mr. Justice R.M. Lodha and Hon'ble Mr. Justice H.L. Gokhale in this appeal today, the Registry is directed to place the papers before Hon'ble the Chief Justice for appeal being assigned to an appropriate Bench."

The Appeal above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 7<sup>th</sup> day of April, 2016.

**ASSISTANT REGISTRAR**

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